

# LIBRARY

## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA

OA No.350/00112/2016

Dated of order: 16.02.2016

**PRESENT:**

THE HON'BLE MR. JUSTICE V.C.GUPTA, JUDICIAL MEMBER  
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

SMT. TETRI DEBI

V/S

E.RLY

For the Applicant : Ms.K.Bhattacharyya, Counsel

For the Respondents: Mr. Counsel

### ORDER

**JUSTICE V.C.GUPTA, JM:**

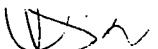
Heard and perused the records.

2. It is not in dispute that the husband of the applicant died in harness. The applicant applied for compassionate appointment in favour of his eldest son Shri Sulendra Oraw. When the documents of the eldest son of the applicant were found fake by the railway administration, she applied appointment on compassionate ground in favour of his second son on 12.2.2014 as evident from Annexure-A/3. It is alleged that the said application has not been considered and disposed of till date. In view of the above, without expressing any opinion on the merit of the matter, we dispose of this OA with direction to the authorities concerned to consider and dispose of the application of the applicant dated 12.2.2014 at Annexure-A/3 and communicate the decision thereof in a well reasoned and speaking order to the



applicant within a period of three months from the date of production of a certified copy of this order. No costs.

(Jaya Das Gupta)  
Admn. Member

  
(Justice V.C.Gupta)  
Judicial Member

Knm